

The extent of reserves and potential of the structure would be known after drilling three more exploratory locations, planned during 1987-88.

12.09 hrs.

**CUSTOMS AND EXCISE REVENUES
APPELLATE TRIBUNAL BILL, 1986***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill to provide for the adjudication, by an appellate tribunal, of disputes with respect to the determination of the rates of duties of customs, and Central excise on goods and to the valuation of goods for the purposes of assessment of such duties, in pursuance of article 323B of the Constitution and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Coking Coal Mines (Nationalisation) Act, 1972 and the Coal Mines (Nationalisation) Act, 1973."

The motion was adopted.

SHRI VASANT SATHE : I introduce the Bill.

"That leave be granted to introduce a Bill to provide for the adjudication, by an appellate tribunal, of disputes with respect to the determination of the rates of duties of customs and Central excise on goods and to the valuation of goods for the purposes of assessment of such duties, in pursuance of article 323B of the Constitution and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI JANARDHANA POOJARY : I introduce** the Bill.

**EXPLANATORY STATEMENT GIVING
REASONS FOR IMMEDIATE LEGIS-
LATION BY THE COAL MINES
NATIONALISATION LAWS (AMEND-
MENT) ORDINANCE, 1986**

[English]

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Coal Mines Nationalisation Laws (Amendment) Ordinance, 1986.

12.10 hrs.

MATTERS UNDER RULE 377

[English]

MR. SPEAKER : The House now shall take up matters under rule 377.

* Published in Gazette of India Extraordinary Part II Section 2 dated 17.11.1986.

** Introduced with the recommendation of the President.